To

The Chief Commissioner of Central Excise,
Bengaluru Zone, C.R. Building, Queens Road,
Bengaluru-560001.


Sir,


2. It is requested that Shri Suresh Kumar, IRS(C&CE:1994) Commissioner (Appeal) who is working under your charge may be directed to ensure his presence to his assigned AC/District HQ on 24.03.2015.

Encl: As above.

Yours faithfully,

(Jai Prakash Sharma)
Under Secretary to the Government of India
Tel: 23095520

Copy to:-

1. The Website Manager, CBEC with the request to upload this letter along-with enclosures at the official website of CBEC.

2. The Secretary, (Shri Avinash Kumar, Under Secretary), Election Commission of India, New Delhi for information w.r.t. the Commission’s letter referred above.

(Jai Prakash Sharma)
Under Secretary to the Government of India
Tel: 23095520
To Shri S.R. Sharma, Director (Ad. VIA)& Nodal Officer
M/o Finance, Dept. of Revenue
Central Board of Excise & Customs,
North Block, New Delhi
(dsad2-cbec@nic.in)

Subject: Bye-elections to 176-Vandre East, 287-Tasgaon – Kavathe Mahankal (Maharashtra),
107-Dhuri(Punjab), 231-Charkhari, 315-Pharenda, 358-Rasara (U.P.) and 28-
Bhagwanpur (SC) (Uttarakhand) announced by the Commission vide Press Note No.
ECI/PN/23/2015, dated 10th March, 2015 –Appointment of Expenditure Observer-
Regarding.

Sir,

I am directed to refer to your letter No. C-50/126/2014-Ad.II, dated 04th December, 2014
and to state that the Commission vide its Press Note No. ECI/PN/23/2015, dated 10th March,
2015 (copy enclosed) has announced some bye-elections. In this connection, the Commission has
appointed Shri Suresh Kumar, IC&CES (R-20340) as Expenditure Observer of 358-Rasara, (Distt.:
Ballia) in Uttar Pradesh.

2. Appointment letter of Shri Suresh Kumar, IC&CES (R-20340) is being forwarded
herewith with the request to communicate immediately to him to reach his assigned AC/District
HQ on 26.03.2015 and shall visit as under : -

i. 1st visit w.e.f. 26.03.2015 i.e. one day before the date of scrutiny of nomination to
11.04.2015 (up to date of poll) and to submit his 1st, 2nd and 3rd reports.

ii. 2nd visit immediately after 30 days of declaration of result for maximum 07 days or less.
This required to assist the DEO in preparation of his statutory report and to submit his 4th
report.

Yours faithfully,

(AVINASH KUMAR)
UNDER SECRETARY

Copy to:-
1. The Chief Electoral Officer of Uttar Pradesh, Lucknow for information and necessary action.
(By Speed Post).
2. Shri Suresh Kumar, IC&CES (R-20340) {E-mail ID: kumar.suru@gmail.com} with the request
to kindly report in the assigned ACs/District HQ on 26.03.2015 and stay put/visit in the
Constituency as mentioned above. (By email)

(AVINASH KUMAR)
UNDER SECRETARY
ELECTION COMMISSION OF INDIA
Nirvachan Sadan, Ashoka Road, New Delhi-110001
No.464/Exp.Obs./BE/2015/EEPS/Vol.1
Dated: 13th March, 2015

To

1. Smt. Ambika Jain, Director (Finance/CCA),
Railway Board, Rail Bhawan,
New Delhi.
(ambikajain1@yahoo.co.uk)

2. Shri Raj Kumar, Under Secretary (Ad. VIA) & Nodal Officer
M/o Finance, Dept. of Revenue
Central Board of Direct Taxes
Room No.226, North Block
New Delhi.
(raj65nimwal@yahoo.com)

3. Shri S.R. Sharma, Director (Ad. VIA)& Nodal Officer
M/o Finance, Dept. of Revenue
Central Board of Excise & Customs,
North Block, New Delhi
(dsad2-cbec@nic.in)

Subject: Bye-elections to 176-Vandre East, 287-Tasgaon – Kavathe Mahankal (Maharashtra),
107-Dhuri(Punjab), 231-Charkhari, 315-Pharendra, 358-Rasara (U.P.) and 28-
Bhaywanpur (SC) (Uttarakhand) announced by the Commission vide Press Note No.
ECI/PN/23/2015, dated 16th March, 2015 –Appointment of Expenditure Observers —
Corrigendum - Regarding.

Madam/Sir,

I am directed to refer to the Commission’s letter of even number dated 12th March, 2015
and to state that the Expenditure Observers are required to reach their assigned
Constituencies/District Headquarters (1st visit) for the above-mentioned bye-elections on
24.03.2015 instead of 26.03.2015 as mentioned in the letter under reference. Other contents of
the earlier letter will remain the same.

All concerned may kindly be informed accordingly.

Yours faithfully,

(AVINASH KUMAR)
UNDER SECRETARY

....2/-
Endorsement No.464/Exp.Obs./BE/2015/EEPS/Vol.I

Dated: 13th March, 2015

Copy to:-

1. The Chief Electoral Officers of Maharashtra, Punjab, Uttar Pradesh & Uttarakhand for information and necessary action. (By Speed Post)
2. Sh. Sudhanshu Shekhar Gautam, IRS (R-20865) {e-mail id: sudhanshu2912@gmail.com}, Shri Hari Prasad Meena (R-16369) {e-mail id: hpmeenairs@gmail.com}, Shri Kailash Gaikwad (R-20427) {e-mail id: kailashgaikwad7@gmail.com}, Shri Suresh Kumar, IC&CES (R-20340) {E-mail ID: kumar.suru@gmail.com}, Shri Bala Ganesh. N, IRAS (O-20840) {E-mail ID: ganeshnbala@gmail.com}, Shri Parag Katre, IRAS (O-20841) {E-mail ID: paragkatre@hotmail.com} and Shri Subhashish Nath, IRAS (R-18066) {E-mail ID: s.nath.sn@gmail.com} with the request to kindly report in the assigned AC/District HQ on 24.03.2015 and shall remain in the constituency till the date of poll. (By e-mail).

(SIGNATURE)

(AVINASH KUMAR)
UNDER SECRETARY
PRESS NOTE

Subject: Schedule for bye-election to fill casual vacancies in State Legislative Assemblies of Maharashtra, Punjab, Uttar Pradesh, and Uttarakhand – Regarding.

There are clear vacancies from the following Assembly Constituencies of the States mentioned against those, which need to be filled up:

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>State</th>
<th>No. &amp; Name of Assembly Constituency</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>Maharashtra</td>
<td>176-Vandre East</td>
</tr>
<tr>
<td>2</td>
<td>Maharashtra</td>
<td>287-Tasgaon-Kavathe Mahankal</td>
</tr>
<tr>
<td>3</td>
<td>Punjab</td>
<td>107-Dhuri</td>
</tr>
<tr>
<td>4</td>
<td>Uttar Pradesh</td>
<td>231-Charkhari</td>
</tr>
<tr>
<td>5</td>
<td>Uttar Pradesh</td>
<td>315-Pharenda</td>
</tr>
<tr>
<td>6</td>
<td>Uttar Pradesh</td>
<td>358-Rasara</td>
</tr>
<tr>
<td>7</td>
<td>Uttarakhand</td>
<td>28-Bhagwanpur (SC)</td>
</tr>
</tbody>
</table>
The Commission has decided to hold bye-elections to fill these vacancies as per the following schedule:

<table>
<thead>
<tr>
<th></th>
<th>Issue of Notification</th>
<th>17.03.2015 (Tuesday)</th>
</tr>
</thead>
<tbody>
<tr>
<td>2</td>
<td>Last date of making Nominations</td>
<td>24.03.2015 (Tuesday)</td>
</tr>
<tr>
<td>3</td>
<td>Scrutiny of Nominations</td>
<td>25.03.2015 (Wednesday)</td>
</tr>
<tr>
<td>4</td>
<td>Last date for withdrawal of Candidatures</td>
<td>27.03.2015 (Friday)</td>
</tr>
<tr>
<td>5</td>
<td>Date of Poll</td>
<td>11.04.2015 (Saturday)</td>
</tr>
<tr>
<td>6</td>
<td>Counting of Votes</td>
<td>15.04.2015 (Wednesday)</td>
</tr>
<tr>
<td>7</td>
<td>Date before which election shall be completed</td>
<td>18.04.2015 (Saturday)</td>
</tr>
<tr>
<td>8</td>
<td>Hours of Poll</td>
<td>8 AM to 5 PM</td>
</tr>
</tbody>
</table>

**ELECTORAL ROLL**

The electoral rolls of these Assembly Constituencies have been revised with reference to 01.01.2015 as the qualifying date and have been finally published on 21.01.2015 in Maharashtra, on 05.01.2015 in Punjab and Uttar Pradesh and on 15.01.2015 in Uttarakhand.

**ELECTRONIC VOTING MACHINES (EVMs)**

The Commission has decided to use EVMs in the bye-election in all the polling stations. Adequate numbers of EVMs have been made available and all steps have been taken to ensure that the polls are conducted smoothly with the help of these machines.

**IDENTIFICATION OF VOTERS**

The Commission has decided that the voter's identification shall be mandatory in the aforementioned bye-election at the time of poll. Photo Electoral Roll (PER) shall be the main document of identification of
a voter. However, in order to ensure that no voter is deprived of his/her franchise, if his/her name figures in the Electoral Rolls, separate instructions will be issued to allow additional documents for identification of voters at the time of poll in the said bye-election.

MODEL CODE OF CONDUCT

The Model Code of Conduct shall come into force with immediate effect in the district(s) in which the whole or any part of the Assembly Constituency going for bye-election is included, subject to partial modification as issued vide Commission’s instruction No. 437/INST/2012/CC&BE, dated 26th April 2012 (available on the Commission’s website). The Model Code of Conduct shall be applicable to all candidates, political parties and the State Government concerned. The Model Code of Conduct shall also be applicable to the Union Government for the State concerned.

(SUMIT MUKHERJEE)
SECRETARY
Suresh Kumar
I&CES: 1994


Sir,

In exercise of the powers conferred on it by Article 324 of the Constitution of India and Section 20B of the Representation of the People Act, 1951, the Election Commission hereby appoints you as its Expenditure Observer for Bye-elections being held during March-May 2015.

2. You will be Observer in

<table>
<thead>
<tr>
<th>Name of the State</th>
<th>Uttar Pradesh</th>
</tr>
</thead>
<tbody>
<tr>
<td>No.&amp; Name of Assembly Constituency With [District]</td>
<td>358-Rasara [Ballia].</td>
</tr>
</tbody>
</table>

You are Allocated in above mentioned Constituency(ies). You are required to report on this duty by 24/03/2015

3. This allocation is subject to change, if the situation so warrants. Under Section 13CC of the Representation of the People Act, 1950 and Section 28A of the Representation of the People Act, 1951, you will be deemed to be on deputation to the Election Commission during the period you are working as Observer. You will be subject to the control, superintendence and discipline of the Election Commission.

4. As Observer of the Commission, you are entitled for TA/DA as admissible on tour. You will draw TA/DA from your Ministry/Department/Office. The expenditure will be debitable to the Budget grant of your Ministry/Department/Office. You are also entitled to travel by air by any scheduled commercial flight of any Airlines. However whenever you travel by train, it shall be as per your entitled class.

5. Request of permission for temporary absence, leave etc. should be taken up by you with the DG (EE)/ the Secretary (EE) concerned. In all such cases, unless a reply is received in that regard, the permission shall not be deemed to have been accorded. All requests for exemption should be routed through your Sponsoring Authority. No exemption requests shall be deemed to have been accepted unless you receive communication in writing from Commission that your exemption requests have been accepted by the Commission.

6. You must reach the Constituency one day before scrutiny of nominations of elections and remain in the constituency up to the date of poll/repoll and submit first, second and third report. You will visit in the District under which these Constituency(ies) fall once again after 30 days of declaration of results, to help the District Election Officer (DEO) to prepare his report on the Accounts of Expenditure filed by the Candidates with the DEO. You may be required to stay in the district for 7 clear days to assist the DEO in scrutinizing the statements of accounts of election expenditure submitted by the candidate after the declaration of results. On completion of your duty as Observer, you will send a final report (Expenditure Observer Report- IV) to the Commission and also intimate this to the Commission directly that you have completed your duty as Observer. Unless specifically required by the Commission to continue on duty as Observer, you shall stand automatically released from the duties of Observer after that date.

7. You are also directed that no appreciation letter of any kind will be issued by you to the Returning Officer or to any other election related official while you are working as Observer of the Election Commission of India or even later on in the same capacity. If the Observer is of the view that any election related official needs to be appreciated, they should send their proposal to Election Commission giving full reasons.

Kindly update following Bank Details in the Personal Information Sheet on Observer portal if not yet done. This information is required for transferring honorarium through EFT.

1. Account Holder Name
2. Account No.
3. Bank Name
4. Branch Name
5. IFSC Code

Your user id and password for accessing the Observer portal is your Observer Code as Mentioned above, You should change your password on first login.

The link for Observer Portal is available on http://eci.nic.in or http://Obserververseci.nic.in

Yours faithfully,

(K.N.BHARAR)
SECRETARY